

Central Electricity Regulatory Commission
4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110001
(Tele No. 23353503, FAX No. 23753923)

Ref.: Petition No. 29/MP/2014

Date: 24.2.2015

To

Shri Avinash M.Pavgi,
Additional General Manager,
Power Grid Corporation of India Ltd.
Saudamini, Plot No. 2, Sector 29,
Gurgaon, Haryana

Dear Sir,

Sub: Petition under Section 38 (2) of the Electricity Act, 2003 read with Section 79 (1) (c) and (k) of the Act, along with- (i) Central Electricity Regulatory Commission (Grant of Regulatory approval for execution of inter-State transmission scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999; (iii) Central Electricity Regulatory Commission (Sharing of inter-State Transmission charges and losses) Regulations, 2010; and Grant of Regulatory Approval for execution of the transmission system for Ultra Mega Solar Power Park (UMSPP) having capacity of 1000 MW in Anantpur district, Andhra Pradesh.

With reference to your application on the subject mentioned above, you are requested to file the following information/clarification, on affidavit by 27.2.2015:

- (a) Whether the provisions of Regulation 4 (7) of the Central Electricity Regulatory Commission (Grant of Regulatory approval for execution of inter-State transmission scheme to Central Transmission Utility) Regulations, 2010 have been complied with;
- (b) Whether any arrangement is there for sale of power from the proposed plant; and
- (c) As the application for the grant of Long Term Access has been made for 1500 MW, clarify whether scope of transmission is for 1000 MW or 1500 MW emphasizing importance of the project.

Sd/-
(T.D. Pant)
Deputy Chief (Legal)